

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 881 OF 2018 IN
DFR NO.1853 OF 2018

Dated : 5th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s. Panchakshari Power Projects LLP

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Mr. Chirag S.

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta
Mr. Mayank K.

ORDER

Learned counsel Mr. Balaji Srinivasan accepts notice on behalf of Respondent No. 2. Learned counsel appearing for Respondent No. 2 seeks two weeks' time to enable him to file the reply to the main appeal as well objections to the IA.

Submission made by the learned counsel appearing for the Respondent No. 2, as state above, is placed on record.

Two weeks time is granted to the learned counsel appearing for the Respondent No. 2, as stated above, to do the needful.

List the matter on **26.09.2018.**

(S. D. Dubey)
Technical Member

bn/kt

(Justice N. K. Patil)
Judicial Member